

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-2” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.2879/Del/2019
Assessment Year : 2015-16

Gaurav Kapoor, A-64, Derawala Nagar, New Delhi-110029. PAN-AJKPK8612M	vs	ACIT, Circle-20(2), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Ms. Rashi Singhal, CA	
Respondent by	Sh. R.K.Gupta, Sr. DR	
Date of Hearing	07.04.2021	
Date of Pronouncement	07.04.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-38, New Delhi dated 15.02.2019.

2. The learned counsel for the assessee, vide its letter dated 05.04.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 07th April, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI